

**IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH**  
***(through Hybrid Mode)***  
**COURT-I**

Item No. 115

IA No. 916/2024  
And  
CP (IB) No. 108/Chd/Pb/2019

**IN THE MATTER OF:**

Corporation Bank

...Petitioner/ Financial Creditor

Vs.

Jindal Specialty Textile Ltd.

...Respondent/ Corporate Debtor

**Under Section:** 7 & 60(5), IBC, 2016

**Order delivered on 09.04.2024**

**CORAM:**

**SH. L. N. GUPTA**  
**HON'BLE MEMBER (T)**

**SH. HARNAM SINGH THAKUR**  
**HON'BLE MEMBER (J)**

**PRESENT:**

For the Petitioner : Mr. Yashpal Gupta, Advocate

For the Respondent : Mr. Aalok Jagga, Advocate  
Mr. APS Madaan, Advocate

For the Intervener & Applicant in IA No. 916/2024 : Mr. Manish Jain, Advocate  
Ms. Krishna Dayama, Advocate

**ORDER**

Compliance Affidavit has been filed by learned counsel for the petitioner vide Diary No. 513/6 dated 08.04.2024 stating that the approved OTS has failed and cancelled. The same is taken on record.

**IA No. 916/2024**

This application has been filed for revival of IA No. 846/2023, the intervening application, which was withdrawn in view of OTS by the learned counsel for the applicant on 21.11.2023 and he was granted liberty to get the same revived, if the terms and

conditions of OTS are not adhered to. Keeping in view the facts and circumstances of the case, IA No. 916/2024 is allowed and IA No. 846/2023, the intervening application stands revived and restored. IA No. 916/2024 stands **disposed of** accordingly.

**IA No. 846/2023**

Short written submissions filed by learned counsels for the parties are already on record. **Heard. Order reserved.**

**CP (IB) No. 108/Chd/Pb/2019**

Arguments in details heard from both the counsels. While checking the report, we find that though the reply seems to be filed but the same is not taken on record and the same is also not available on DMS. Learned counsel for the respondent is directed to bring the reply on record on DMS as well as physically within three days. In the meantime, learned counsel for the petitioner may also file the recovery certificate issued on behalf of order passed by DRT. Let the same be done within three days. List the matter on 16.04.2024 in supplementary list.

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**(L. N. GUPTA)**  
**MEMBER (T)**

SM

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**(HARNAM SINGH THAKUR)**  
**MEMBER (J)**